

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

SERVICE TAX APPEAL NO. 85314 OF 2017

(Arising out of Order-In-Original No. MUM/SVTAX/006/COM 41/16-17 dated
28.11.2016 passed by The Commissioner.)

AGILE SECURITY FORCE & SYSTEMS

341-342 Laxmi Industrial Estate,
Link Road, Andheri (W),
Mumbai-400 053.

Appellant

Vs.

COMMISSIONER SERVICE TAX-VI, MUMBAI

1ST Floor, Mahavir Jain Vidyalaya,
CD Barfiwala Marg, Andheri (W),
Mumbai-400 058.

Respondent

Appearance:

Shri Shyam Mangukiya, Chartered Accountant for the Appellant.

Shri Dhananjay Dahiwal, Deputy Commissioner, Authorized Representative
for the Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 08.05.2025

Date of Decision: 08.05.2025

FINAL ORDER NO:- A/85823/2025.

Both sides are present.

2. In submitting, copy of SVLDRS form 1 & 4 namely discharge certificate issued under SABKA vishwas scheme, 2019, learned counsel for the appellant seeks to withdraw the appeal as they have settled the dispute under the SABKA Vishwas Legacy Dispute Resolution Scheme, 2019.

3. Learned AR has verified those forms and found the entries are in order.

4. Taking note of the submissions and request made by learned counsel for the appellant, we dismiss the appeal as withdrawn as have been settled under SABKA Vishwas Legacy Dispute Resolution Scheme, 2019.

(Dictated and pronounced in open court.)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**

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